

DIVISION BENCH  
COURT - II

**P-108**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/744(KB)2020  
IA(I.B.C)/219(KB)2023,  
IA(I.B.C)/1477(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> APRIL 2024, 10:30 A.M**

IN THE MATTER OF	SEEMANT NAHATA VS DIVYASWARNA PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Pranay Agarwal, Adv. ] For the Operational Creditor  
Ms. Ankita Baid, Adv.  
Ms. Sweta Majumdar, Adv.

Mr. Rahul Parasrampurua, PCS ] For the Respondent  
Ms. Archana Baghel, Adv.  
Mr. Riyanshu Agarwal, Adv

Mr. Ankur Verma ] Suspended Director-in-Person

Ms. Urmila Chakraborty, Adv. ] For the Resolution Professional  
Ms. Pallavi Ray, Adv.  
Ms. Sudipta Ghosh, RP

**ORDER**

1. Learned Counsel for the parties present.

2. **IA(I.B.C)/1477(KB)2022:**

- a. Ld. Counsel Mr. Rahul Parasrampurua appearing for the Suspended Board of Directors agrees to share and file an Affidavit declaring all the information as sought for by the Resolution Professional. Mr. Parasrampurua also undertakes that he will do so on or before 08.04.2024 and therefore, a last and final chance is granted for the

disclosure, failing which an appropriate order will be passed by this Adjudicating Authority to freeze all the active bank accounts of the Suspended Board of Directors.

- b. List this matter on **08.04.2024 at 12:00 O' Clock.**
3. List other application also on **08.04.2024 at 12:00 O' Clock.**

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**